

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH (COURT - II)

Item No. 216
260/85(3)/ND/2018

IN THE MATTER OF:

Geeta Bathla ... **Applicant/Petitioner**

Versus

Sarthak Madhur Publications Pvt. Ltd. ... **Respondent**

Under Section: 58(3)

Order delivered on 06.03.2023

CORAM:

SH. ASHOK KUMAR BHARDWAJ,
HON'BLE MEMBER (JUDICIAL)

SH. AVINASH KUMAR SRIVASTAVA,
HON'BLE MEMBER (TECHNICAL)


PRESENT:

For the Applicant : None

For the Respondent :

ORDER

When on 13.01.2023 the Petitioner was represented only by Proxy Counsel, today there is no appearance on behalf of the Petitioner. In the wake, the petition is **dismissed for want of prosecution.**


(AVINASH KUMAR SRIVASTAVA)
MEMBER (T)


(ASHOK KUMAR BHARDWAJ)
MEMBER (J)